

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF SEPTEMBER, 2000

Original Application No.869 of 1995

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, VICE CHAIRMAN

HON.MR.M.P.SINGH, MEMBER(A)

Vinay Kumar Singh, Son of Sri Shambhoo  
Saran Singh, R/o 87-AB, Loco Colony,  
10th Avenue, Allahabad.

... Applicant

(By Adv: Shri ABL Srivastava)

Versus

1. Union of India through the Chief Commissioner of Income Tax, Lucknow.
2. The Commissioner of Income Tax Allahabad.
3. The Commissioner of Income Tax(Appeals) Allahabad.

... Respondents

(By Adv: Shri Amit Sthalekar)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

The applicant has approached this Tribunal for a direction to the respondents to pay him salary of the post of Senior Personal Assistant from the period 1.7.1994 to 7.9.1994., as clear from the report of Commissioner Income Tax(Appeals) and then from 27.9.1994 onwards. It appears that before coming to this Tribunal the applicant made representations to Commissioner, Income Tax, Allahabad, copies of which have been filed as (Annexures A5,A7,&A8). Last such request was made by way of reminder on 2.6.1995(Annexure A-11). In our opinion, if a representation is made to the Authority, it should be decided within a reasonable time. In the present case the dispute relates to payment of salary to the

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applicant for the period he worked on a post of higher scale. Such a dispute could be decided in better manner by the Departmental Authority.

Considering the aforesaid aspect, we dispose of this application finally with the direction to Commissioner Income Tax, Allahabad Respondent No.2 to decide the representation of the applicant by a reasoned order in accordance with law within three months from the date a copy of this order is filed before him. In order to avoid delay it shall be ~~opened~~ to the applicant to file a fresh copy of the representation alongwith the copy of this order. There will be no order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 8.9.2000

Uv/